

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 34

CP/249(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES: **PIYUSH MERCHANT V/s DAMOS**
TRADING COMPANY PRIVATE LIMITED

Section 241(1), 242(4) of the Companies Act, 2013

ORDER

CP/249(MB)2023

- 1) None present for the Petitioner, when the matter is called out. Mr. Pulkit Sharma, Ld. Counsel for the Respondent No. 2 are present.
- 2) Ld. Counsel for the Respondent No. 2 informs that both the Parties have arrived at Consensus to engage Valuers to value the immovable Property of the Respondent Company and thereafter consents terms are likely to be executed between the Parties and there is a possibility that the matter gets resolved amicably out of the Court. Hence, the Counsel for the Respondent No. 2 seeks some time to proceed further in the matter.
- 3) At request, stand over to 14.06.2024, for further consideration and hearing.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)